

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF Fab Pharmaceuticals Pvt Ltd

RELEVANT PARTICULARS	
1. Name of corporate debtor	Fab Pharmaceuticals Pvt Ltd
2. Date of incorporation of corporate debtor	11/05/2010
3. Authority under which corporate debtor is incorporated / registered	ROC Bengaluru
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U242333KA2010PTC053589
5. Address of the registered office and principal office (if any) of corporate debtor	#32 Ground Floor, Nehru Nagar Main Road, Sheshadripuram Bengaluru-560020
6. Insolvency commencement date in respect of corporate debtor	19/09/2019
7. Estimated date of closure of insolvency resolution process	16/08/2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	S.SHIVASWAMY IBBI/IPA-01/IP-P00411/2017-18/10727
9. Address and e-mail of the interim resolution professional, as registered with the Board	RF 4, Santara Magan Place, Doddakammanahalli, Hulimavu, Bengaluru-560076;shivaswamys2@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	RF 4, Santara Magan Place, Doddakammanahalli, Hulimavu, Bengaluru-560076;shivaswamys2@gmail.com
11. Last date for submission of claims	15/10/2019
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) : NIL
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. NIL 3.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:www.ibbi.gov.in Physical Address:.....NIL

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Fab Pharmaceuticals Pvt Ltd on 19/09/2019

The creditors of Fab Pharmaceuticals Pvt Ltd are hereby called upon to submit their claims with proof on or before 15/10/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : S. Shivaswamy
Date and Place : 01/10/2019, Bengaluru

S. SHIVASWAMY
Insolvency Professional
IBA/IPA-001/IP-P00411/2017-18/10727